7 **KRISHNA** 14/06/2023 Learned Counsels Sri.Karan Joseph & Sri.Tejas Karia undertake Commissioner of Police, Mangaluru Mr.Kuldeep Jain in obedie S.DIXIT Court personally. He narrated some difficulty being faced k because of the reluctance attributable to the META PLA information. Learned counsel appearing for the META PLATFO are some constraints such as lack of material information whi that if that information is furnished, the technical team of his whatever information, the Police need from the account of the the court some legal constraints. 2. This court vide order date to delete the name of Sri. Aditya Singh, learned CGC from Mangalore, is directed to study the case papers and be present there has been arguably enormous delay in accomplishing the citizen of this country is languishing in a jail of a foreign cou specific stand was that his Facebook account was hacked. Ur statement based upon records to be given in a sealed cover a citizen; whether he was given lawyer's assistance on a for proceedings were held with fairness standards as obtaining i details as sought are not furnished, the concerned secretary (be summoned personally before the Court. Registry to send a by email, immediately. Call this matter on 14.06.2023." 3. Hav parties and having perused the Petition Papers, this court re week so that the META PLATFORM's technical team shall inte come out with the plan of action in the matter. Learned C submits that he is not in a position to procure the necessary in and he would procure some, before long. This is not a happy t is languishing in a foreign jail. This court also forms some opir police personnel, as well. However, they may dispel the same the participation of the META PLATFORM who has assured to from the deleted account. It is made clear that the META PLA and it will have immunity from the usual constraints that are would be vouch safed by this court. Call this matter on 22.6.20